

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
ORIGINAL APPLICATION No. 189 OF 2020 (SZ)

IN THE MATTER OF:

Anumula Revanth Reddy

....

Applicant

Versus

Union of India & Others

....

Respondent(s)

REPORT OF THE STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
TELANGANA (R2)

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Place: Hyderabad

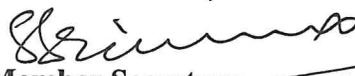
Date: 06-09-2021.

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Report on OA No: 189 of 2020 filed in the Hon'ble NGT, Chennai by Sri Anumula Revanth Reddy, regarding damage caused by M/s. DLF Home Developers Ltd., & M/s. My Home Avatar & My Home Constructions Pvt., Ltd., for construction of residential project on water body and illegal occupation / destruction of natural stream.

In this regard the following is submitted:

- (i) It is to submit that M/s. DLF Home Developers Limited has applied for EC on 15.07.2015 for construction of residential project at Sy. No. 217 (P), 218, 219, 220, 221,222, 223, 224, 225 of Narsingi (V) & 263, 264, 265, 266, 267(P) of Puppalguda (V), Rajendranagar (M), Rangareddy District, in total plot area of about 96,529.8 Sq.m. Area affected by the road widening is 5,156 Sq.m. Net area the plot is 91373.8 Sq.m. Out of that, Green area 12,208.6 Sq.m. The total built up area is 6,05,719.24 Sq.m. The Project consists of 10 residential block (3B+G+30 Floors) to accommodate 2780 units and amenities block (G+4 Floors).
- (ii) The proposal has been examined and processed in accordance with EIA Notification, 2006 & its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the proposal in the meetings held on **18.08.2015 & 17.11.2015**. The project is exempted from Public Hearing as it is a Construction Project. The Committee considered the project proposal and recommended for issue of Environmental Clearance.
- (iii) The State Level Environment Impact Assessment Authority (SEIAA) Telangana in its meeting held on **09.12.2015** examined the proposal and recommendations of SEAC, Telangana for issue of Environmental Clearance. Accordingly, after discussions in the matter and considering the recommendations of the SEAC, Telangana, **the SEIAA, Telangana has issued prior Environmental Clearance to the project on 31.12.2015. (Annexure-I).**
- (iv) Subsequently, the MoEF&CC, New Delhi vide Ir.dt.08.10.2020 has forwarded complaints dt.22.05.2020 & 29.05.2020 of Sri. Anumula Revanth Reddy, Hon'ble M.P., Malkajgiri District requesting for cancellation of the Environmental Clearance dt.31.12.2015 issued to M/s. DLF Home Developers Limited, Sy. No. 217 (P), 218, 219, 220, 221,222, 223, 224, 225 of Narsingi (V) & 263, 264, 265, 266, 267(P) of Puppalguda (V), Rajendranagar (M), Rangareddy District, for construction of residential project on water body and illegal occupation / destruction of natural stream.
- (v) Bases on the MoEF&CC letter, a sub-committee of SEAC, Telangana inspected the above project site on 17.11.2020 to verify the issues mentioned in the complaint. The Sub-committee reported that the company / developers has not encroached / obstructed / damaged the flow of natural water from Narsingi Lake, Muskin Cheruvu to Nagireddy Kunta. They are not located adjacent to the project site and there is no common water channel connecting these three water bodies. A report was submitted to the Deputy Director, MoEF&CC, New Delhi vide Ir.dt.02.02.2021 (**Annexure-II**).


Member Secretary,

 **State Level Environment Impact Assessment Authority
Telangana**

06.09.2021



State Level Environment Impact Assessment Authority (SEIAA)

**Telangana State
Government of India**

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**Ministry of Environment Forests & Climate Change
A-3, Industrial Estate, Sanathnagar, Hyderabad-500 018.**

BY REGD. POST WITH ACK DUE

ANNEXURE - I

Order No. SEIAA/TS/RRD-71/2015 2242

Dt:31.12.2015.

Sub: SEIAA, TS "Residential Complex" of M/s. DLF Home Developers Limited, Sy. No. 217 (P), 218, 219, 220, 221,222, 223, 224, 225 of Narsingi (V) & 263, 264, 265, 266, 267(P) of Puppalguda (V), Rajendranagar (M), Rangareddy District – Environmental Clearance – Issued – Reg.

- I. This has reference to your application submitted vide lr. dt. Nil received on 15.07.2015 and subsequent lr.dt. 28.10.2015 seeking Environmental Clearance for the proposed Residential Construction Project titled "Residential Complex" of M/s. DLF Home Developers Limited, Sy. No. 217 (P), 218, 219, 220, 221,222, 223, 224, 225 of Narsingi (V) & 263, 264, 265, 266, 267(P) of Puppalguda (V), Rajendranagar (M), Ranga Reddy District. The capital cost of the project is Rs. 850 Crores. The proposed site falls within the 10 km radius of Himayatsagar and Osmansagar Lakes. But, the above village is not listed in the 84 list of villages within 10km catchment area of Himayatsagar and Osmansagar Lakes, as mentioned in the G.O.Ms.No. 111 M.A, dt. 08.03.1996 issued by the MA&UD Dept., Govt. of AP (Combined State).
- II. It is noted that the proposal is for Township & Area Development Project in a total plot area of about 96,529.8 Sq.m. Area affected by the road widening is 5,156 Sq.m. Net area of the plot is 91373.8 Sq.m. Out of that, Green area is 12,208.6 Sq.m. The total Built-up area is 6,05,719.24 Sq.m. The project consists of 10 Residential Blocks (3B + G + 30 Floors) to accommodate 2780 units and Amenities Block (G + 4 Floors). Parking area to be provided is 1,95,539.2 Sq.m., to park about 4365 four wheelers and 153 two wheelers. The amenities to be provided includes Sewage Treatment Plant (STP), Community center, MSW Segregation point, D.G. Sets for emergency supply – 20 x 200 kVA and 1 x 100 kVA.
- III. The source of fresh water is HMWS&SB. The total water requirement during occupational stage is 2167 KLD. Out of that, fresh water requirement is 1493 KLD & treated recycled waste water is 674 KLD. Quantity of sewage generated is 1841 KLD. It is proposed to treat the sewage in two STPs each of capacity 1000 KLD. The treated waste water is to be used for: flushing the toilets, and development of greenery. The excess treated waste water shall be discharged into the public sewer lines. The Garbage (7000 kg/day) generated is to be sent to Municipal Solid Waste disposal site. STP sludge (172 kg/day) is to be used as manure, used oil and used batteries are to be sent to Authorized Recyclers.
- IV. The proposal has been examined and processed in accordance with EIA Notification, 2006 & its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the proposal in its meeting held on 18.08.2015 & 17.11.2015. The project is exempted from Public Hearing as it is a Township & Area Development Project. Based on the information furnished; presentation made by the proponent and the consultant M/s. Pioneer Enviro Laboratories & Consultants Pvt. Ltd., Hyderabad; the Committee considered the project proposal and recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA) Telangana, in its meeting held on 09.12.2015 examined the proposal and recommendations of SEAC, Telangana for issue of Environmental Clearance. Accordingly, after discussions in the matter and considering the recommendations of the SEAC, Telangana; the SEIAA, Telangana hereby accords prior Environmental Clearance to the project as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

PART - A: SPECIFIC CONDITIONS**I. Construction Phase:**

- i. Provision shall be made for the housing of the construction labour within the site with all necessary infrastructure and facilities such as safe drinking water, fuel for cooking, mobile toilets, mobile STP, medical health care, crèche etc., The housing may be in the form of temporary structures to be removed after the completion of the project. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- ii. A First Aid Room shall be provided in the project both during construction and operation of the project.
- iii. All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.
- iv. Disposal of debris waste, muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- v. Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- vi. Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water.
- vii. Any hazardous waste including biomedical waste, if any, should be disposed of as per applicable Rules & norms with necessary approvals of the Telangana State Pollution Control Board.
- viii. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to E (P) Rules prescribed for air and noise emission standards.
- ix. Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- x. Ambient noise levels should conform to the residential standards both during day and night as notified by the MoE&F, GOI from time to time. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by the CPCB.
- xi. As per the provisions of Fly Ash Notification No: S.O. 2804 (E), dt. 03.11.2009, every construction agency engaged in the construction of buildings within a radius of hundred kilometers from a coal or lignite based thermal power plant shall use only fly ash based products for construction, such as: cement or concrete, fly ash bricks or blocks or tiles or clay fly ash bricks, blocks or tiles or cement fly ash bricks or bricks or blocks or similar products or a combination or aggregate of them in every construction project.
- xii. Ready mixed concrete must be used in building construction.
- xiii. Storm water control and its re-use shall be as per CGWB and BIS standards for various applications.

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- xiv. Permission to draw ground water shall be obtained from the competent Authority prior to construction/operation of the project.
- xv. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
- xvi. Separation of grey and black water should be done by the use of dual plumbing line for separation of grey and black water.
- xvii. Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices of sensor based control.
- xviii. Use of glass may be reduced by upto 40% to reduce the electricity consumption and load on air-conditioning. If necessary, high quality double glass with special reflective coating in window is to be used.
- xix. Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.
- xx. Adequate measures to reduce air and noise pollution during construction keeping in mind CPCB norms on noise limits.
- xxi. Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all air-conditioned spaces while it is aspirational for non-air conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.
- xxii. The approval of the competent authority shall be obtained for structural safety of the buildings due to earthquake, adequacy of fire fighting equipments, etc. as per National Building Code including protection measures from lightening etc.
- xxiii. The proponent shall put tarpaulin on scaffolding around the area of construction and the building
- xxiv. The proponent shall fully cover any kind of construction material stored in the site, in all respects so that it does not disperse in the Air in any form. The dust emissions from the construction site should be completely controlled and all precautions taken in that behalf. The proponent shall control dust emissions if any by fixing sprinklers, creation of green belt/Air barriers, etc.,
- xxv. All construction material and debris shall be carried in the trucks or other vehicles which are fully covered and protected so as to ensure that the construction debris or the construction material does not get dispersed into the air or atmosphere.
- xxvi. The vehicle carrying construction material and construction debris of any kind should be cleaned before it is permitted to ply on the road after unloading of such material.
- xxvii. Every worker working on the construction site and involved in loading, unloading and carriage of construction material and construction debris shall be provided with masks to prevent inhalation of dust particles. The proponent shall provide all medical help, investigation and treatment with the workers involved in the construction material and debris relating to dust emission.

- xxviii. The proponent shall compulsorily use wetjet in grinding and stone cutting, if any.
- xxix. The proponent shall provide wind breaking walls around the construction site.
- xxx. Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.

II. Occupational Phase:

- i The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the SEIAA before the project is commissioned for operation. Discharge of treated sewage shall conform to the norms & standards of the Telangana State Pollution Control Board. Sewage Treatment Plant should be monitored on a regular basis. No waste water shall be discharged outside the premises until outlet is connected to public sewer line. Till such time, the excess treated sewage, if any, is to be discharged into an artificial pond within the premises and can be utilized for recreational purpose.
- ii The proponent shall achieve BOD of less than 10 mg/lr for the treated waste water, as committed by the proponent.
- iii Rain water harvesting for roof run-off and surface run-off, as plan submitted should be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease.
- iv The solid waste generated should be properly collected & segregated before disposal to the City Municipal Facility. The organic waste shall be composted.
- v The D.G. Sets shall be provided with acoustic enclosures and adequate stack height as per CPCB norms. The fuel used for the diesel generator sets should be low sulphur diesel and should conform to E (P) Rules prescribed for air and noise emission standards.
- vi Any hazardous waste including biomedical waste should be disposed of as per applicable Rules & norms with necessary approvals of the Telangana State Pollution Control Board.
- vii The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use by the MoE&F, GOI/CPCB. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.
- viii Incremental pollution loads on the ambient air quality, noise and water quality should be periodically monitored after commissioning of the project.
- ix Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrid systems or fully solar system for a portion of the apartments should be provided.
- x Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- xi Adequate number of parking spaces shall be provided for visitor vehicles. Rest room facilities should be provided for service population. The proponent shall provide public convenience facilities such as toilets, bathrooms, waiting rooms etc. for the drivers, workers etc. so as to maintain cleanness/hygienic conditions in the surroundings of the project.

- xii The proponent shall comply with Energy Conservation Practices, Energy efficient practices and energy audit practices. Wherever feasible, green building concepts shall be adopted. Use of solar panels may be done to the extent possible.
- (6)
- xiii Adequate measures should be taken to prevent odour problem from solid waste processing plant and STP.
- xiv Green area of at least 10% of the site area shall be developed and maintained.

Part – B. General Conditions:

- i. This order is valid for a period of 7 years from the date of issue of this order.
- ii. "Consent for Establishment" shall be obtained from Telangana State Pollution Control Board under Air and Water Act before the start of any construction work at site.
- iii. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports in hard and soft copies to the SEIAA and Ministry's Regional office, Chennai on 1st June and 1st December of each calendar year.
- iv. Officials from the Regional Office of MoEF&CC, Chennai who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office, MoEF&CC, Chennai.
- v. In the case of any change (s) in the scope of the project, the project would require a fresh appraisal by this SEIAA. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA, TS.
- vi. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- vii. The project proponent shall obtain all other statutory clearances, as applicable, from the competent authorities.
- viii. The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental clearance and copies of clearance letters are available with the Telangana State Pollution Control Board. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of this Ministry at Chennai.
- ix. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.
- x. The funds earmarked for environmental protection measures (Capital cost Rs. 2068 Lakhs Recurring cost Rs. 48.81 lakhs/annum should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA and Ministry's Regional Office located at Chennai.

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- xi. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xii. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986 without any prior notice.
- xiv. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.

Sd/-
MEMBER SECRETARY
SEIAA, T.S.

Sd/-
MEMBER
SEIAA, T.S.

Sd/-
CHAIRMAN,
SEIAA, T.S.

To

Sri A. Srinivas, GM (Projects),
M/s. DLF Home Developers Ltd.,
6-3-1090, Ground Floor, C-Block,
TSR Towers, Rajbhavan Road,
Somajiguda, Hyderabad – 500 082

Copy to:

1. Prof. Ch. Krishna Reddy, Chairman, SEAC, Telangana for kind information.
2. The Member Secretary, TSPCB for kind information.
3. The EE, RO: RR-I, TSPCB for information.
4. The Regional Officer, MoEF&CC, GOI, Chennai for kind information.
5. The Secretary, MoEF&CC, GOI, New Delhi for kind information.

//T.C.F.B.O//

Deekap
31/12/2018
SENIOR ENVIRONMENTAL ENGINEER
(Unit Head – III)

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ANNEXURE-II



State Level Environment Impact Assessment Authority (SEIAA)

Telangana

Government of India

Ministry of Environment, Forests & Climate Change

A-3, Industrial Estate, Sanathnagar, Hyderabad-500 018.

Lr. No. 4/TSPCB/EC/SEIAA/General/2015-

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Dt:02.02.2021

To
The Deputy Director/Scientist 'C'.
Ministry of Environment, Forest & Climate change,
IA.III- Division, Indira Paryavaran Bhavan
Jor Bagh, New Delhi-110003

Sir,

Sub: SEIAA, TS – Complaint filed by Sri Anumula Revanth Reddy, Member of Parliament, Malkajgiri against M/s. DLF Home Developers Limited, Sy. No. 217 (P), 218, 219, 220, 221,222, 223, 224, 225 of Narsingi (V) & 263, 264, 265, 266, 267(P) of Puppalguda (V), Rajendranagar (M), Rangareddy District.– Report – Submitted - Reg.

- Ref:**
1. EC Order No.SEIAA/TS/RRD-71/2015-2242, dt, 31.12.2015 issued to M/s. DLF Home Developers Limited, Sy. No. 217 (P), 218, 219, 220, 221,222, 223, 224, 225 of Narsingi (V) & 263, 264, 265, 266, 267(P) of Puppalguda (V), Rajendranagar (M), Rangareddy District.
 2. Lr.No.02-08/2020-IA.III Dtd.08.10.2020 of IA.III(infra2) Division of MoEF@CC, New Delhi received on 31.10.2020 along with Lr.dt.22.05.2020 & 29.05.2020 of Sri Anumula Revanth Reddy, Member of Parliament, Malkajgiri, Telangana.

DESPATCHED
ON: 9/2/2021

Kind attention is invited to the subject & reference 2nd cited, wherein complaints dt.22.05.2020 & 29.05.2020 requesting cancellation of the Environmental Clearance dt. 31.12.2015 issued to M/s. DLF Home Developers Limited, Sy. No. 217 (P), 218, 219, 220, 221,222, 223, 224, 225 of Narsingi (V) & 263, 264, 265, 266, 267(P) of Puppalguda (V), Rajendranagar (M), Rangareddy District, for construction of residential project and directed to furnish action taken report.

In this regard, it is to submit that M/s. DLF Home Developers Limited has obtained EC dt. 31.12.2015 for construction of residential project at Sy. No. 217 (P), 218, 219, 220, 221,222, 223, 224, 225 of Narsingi (V) & 263, 264, 265, 266, 267(P) of Puppalguda (V), Rajendranagar (M), Rangareddy District, in total plot area of about 96,529.8 Sq.m. Area affected by the road widening is 5,156 Sq.m. Net area the plot is 91,373.8 Sq.m. Out of that, Green area 12,208.6 Sq.m. The total built-up area is 6,05,719.24 Sq.m. The Project consists of 10 residential blocks (3B+G+30 Floors) to accommodate 2780 units and amenities block (G+4 Floors). Parking area to be provided is 1,95,539.2 Sq.m. To park about 4365 Four wheelers, 153 Two Wheelers.

A sub-committee of SEAC, Telangana inspected the above project site on 17.11.2020 to verify the issues mentioned in the complaint.

S.No.	Issues raised by complainant	Observations of the committee
1	M/s. DLF Home Developers Limited, has not intimated that a natural canal in Sy.No. 272 & 273 and Mushikin Cheruvu of Puppalguda (V) is passing from the project site.	1. The project site is plotted on Survey of India Topographical map covering 2 Km radius (Map 1). This Topo map is the base for all the projects based on which Environmental clearance is issued.

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		<p>2. As per the village Revenue map (Map 2) and as per the Topo sheets of Puppalaguda village, there is no encroachment of Narsingi Lake 2 and Mushkin Cheruvu by M/s My Home Avatar project situated at land in Sy.Nos.217 (P), 218, 219, 220 221, 222, 223, 224 and 225 of Narsingi Village and Sy.Nos.263, 264, 265, 266 and 267 (P) of Puppalguda village, Gandipet Mandal (erstwhile Rajendranagar Mandal), Ranga Reddy District, Telangana.</p> <p>3. Hydrological data on the RLs of the said water bodies are as stated below:</p> <ul style="list-style-type: none">- NagireddyKunta is on the other side of the Outer ring road which is at the level of 531m.-Muskin Cheruvu at the level of 533m.-Narsing Lake is at the level of 528m. <p>Detailed hydrological ^{map} is enclosed (Map 3).</p> <p>4. As per the Topo map, there is no connection between Muskin Cheruvu and NagireddyKunta through any streams. The same can be observed from the Topo map attached hereto. As per the Topo map there is no water canal/channel is passing through the My Home Avatar project situated at land in Sy.Nos.217 (P), 218, 219, 220 221, 222, 223, 224 and 225 of Narsingi Village and Sy.Nos.263, 264, 265, 266 and 267 (P) of Puppalguda village, Gandipet Mandal (erstwhile Rajendranagar Mandal), Ranga Reddy District, Telangana. As per the Google 2003 image an agricultural outlet channel from Sy.no. 272 and 273 passes is feeding the agricultural fields. However in Google 2008 image, it appears a drastic change in Land Use Pattern and the water drain coming from Sy. No. 272 and 273 is not seen (Maps, 4 and 5). Based on this data it appears that there is no diversion of natural flow from Narsingi Lake 2 and Mushikin Cheruvu of Puppalguda village.</p> <p>5. As per the topo sheet, google image and contour map and hydrological map there is no water channel that connects Mushikin Cheruvu to Nagireddykunta which is on ^{the} other side of ORR. Based on this data no obstruction is caused by huge constructions by M/s My Home DLF Avatar Project. However, there are couple of streams that flow from Mushkin Cheruvu towards south-west and join Narsing lake 2 as shown in maps.</p>
2	The proponent has suppressed the facts and hid the information while submitting documents for obtaining EC.	As per the records, the proponent has submitted Form - 1, Form - 1A, Toposheet along with EIA report dt. 28.12.2015, as per EIA notification-2006.

3	<p>The EC was obtained on M/s. DLF Home Developers Ltd., but the construction activity is carried out by M/s. My Homes without obtaining any name change or amendment from SEIAA/SEAC and not obtained any approved plans from the Competent Authorities (HMDA, DTCP).</p>	<p>EC dt. 31.12.2015 was obtained by M/s. DLF Home Developers Limited. M/s. DLF Homes Ltd, is the Land Owner and Principal Developer of the Land. After obtaining EC M/s. DLF Home Developers Limited has entered into Joint Development agreement with My Home Constructions Pvt. Ltd., for development of the project vide agreement dt. 25.02.2016. (copy enclosed) The residential complex is named as "My Home Avatar".</p>
4	<p>It was also represented that while according building permission to a project of NNC Urbana Ventures by M/s. NJC Avenues Pvt. Ltd., in Sy.No.478(P), 479(P), 482(P), 483(P), 486(P) & 491, Manchirevula (V), Rajendranagar (M), Rangareddy District, the HMDA authorities has accorded building permission on the condition of compulsory construction of 9 mtr. width covered drain for free flow of natural rain / flood water which originates from Sy.No.272 & 273 of Mushikin Cheruvu of Puppalguda (V) and the natural drain passes through My Home DLF Avatar. But, in respect of My Home DLF Avatar project this condition was conveniently relaxed by the concerned authorities to favour the said project.</p>	<p>Musi River flows near Manchirevula village, Rajendranagar mandal, Rangareddy District. "NCC Urbana Ventures" by M/s. NJC Avenues Pvt. Ltd, is located at Manchirevula village, survey nos, 478 (p), 479 (p), 482 (p), 483 (p), 486 (p) and 491. It was noted that the project obtained building permission from HMDA based on recommendation of Irrigation department vide Lr, no. SE/HL&WMBC/871, dated 22/06/2012, subject to compulsory construction of 9MT width covered drain for the free flow of natural drain/flood water. My Home Avatar project situated at land in Sy.Nos.217 (P), 218, 219, 220 221, 222, 223, 224 and 225 of Narsingi Village and Sy.Nos.263, 264, 265, 266 and 267 (P) of Puppalguda village is far away from the River Musi. However as per the map, there is a raw water channel from Osmansagar to Asifnagar is passing on the northern boundary of the Project site and 30 meters is left as buffer zone which includes 4.5 meters green belt, 1 meter shoulder, 10 meters drive way (road) & 2.5 meters foot path. (Map No.6).</p>
5	<p>M/s. My Home DLF Avatar has violated the Environmental norms & G.O.Ms.No.111.</p>	<p>The GO 111, 3 (ii) reads: <i>"For the protection of raw water channel from Osmansagar to Asifnagar no layout or building permission should be granted by Municipal Corporation of Hyderabad / Hyderabad Urban Development Authority / Director of Town and Country Planning up to a maximum of 100 ft, from the conduit site boundary. While approving the layouts along the conduit, a minimum of 9 mtrs wide road plus green belt to a maximum width of 100ft, should be insisted to act as buffer on either side of conduit and the green belt shall be accounted as part of mandatory open space to be left the layout. Drainage pipe lines must be laid parallel to the conduit and no sewerage/sullage water discharged shall be allowed from the layouts towards the conduit"</i> It was informed that the project land does not fall in the areas listed in G.O.Ms.No.111, dated 08.03.1996. However, a raw water channel is</p>

(11)

		passing near by the project site (outside of the project site) and obtained No Objection Certificate from Hyderabad Metropolitan Water Supply and Sewerage Board (enclosed). As per the NOC issued by HMWS&SB, the company shall maintain a maximum width of 100 ft, from the conduit as buffer zone and the same shall be treated as part of mandatory open space. During inspection of the project, it was observed that the company complied with the conditions of NOC issued by the HMWS&SB.
6	As per Environmental Clearance no water bodies were mentioned and no action plan has been specified nor is any NOC obtained from the competent authority for Filling of the natural canal or diversion of the canal. The project proponent has closed the canal without obtaining the approvals and violating the Environmental Norms as per the S.O. no. 5633 (E) dated 14 th November 2018, also suppression of the facts & hiding the information while submitting the documents for the EC and for obtaining permission for construction	As per Topomap there are no water bodies in the project location therefore no water bodies were mentioned and no action plan has been specified.

As per the above, M/s. DLF Home developers (Land Owner) had an agreement with M/s. My Home Construction Pvt.Ltd, for construction of residential project at Sy. No. 217 (P), 218, 219, 220, 221,222, 223, 224, 225 of Narsingi (V) & 263, 264, 265, 266, 267(P) of Puppalguda (V), Rajendranagar (M), Rangareddy District. The construction of M/s. DLF Home Developers project is completed and obtained CFO dt. 24.02.2020 from TSPCB valid upto 31.03.2023.

A copy of the Sub-committee report dt. 11.01.2021 is attached for kind information.

Yours faithfully,
Sd/-
**MEMBER SECRETARY,
SEIAA, TS**

Encl:

Map 1.Topo Sheet
Map 2.Revenue Village Map
Map 3.Contour map
Map 4.Google Imagery 2003
Map 5. Google Imagery 2008
Map 6.Drawing of the Osmansagar-Asifnagar water channel passing Northern side of the project
Map 7.HMDA Master Plan
Environmental Clearance issued by SEIAA
NOC from HMWS&SB
CFO issued by TSPCB
Occupancy Certificates issued by HMDA

//T.C.F.B.O//



Joint Chief Environmental Engineer



(12)

**Report on the Project Site Inspection by the
SEAC Sub-committee, SEIAA, Telangana**

(12)

Project: Proposed construction project by M/S DLF My Home Developers Limited Sy.Nos.217 (P), 218, 219, 220, 221, 222, 223, 224 and 225 of Narsingi Village and Sy.Nos.263, 264, 265, 266 and 267 (P) of Puppalguda village, Rajendranagar Mandal, Ranga Reddy District, Telangana.

Sub Committee Members:

Date of the visit: 17/11/2020

Purpose: SEIAA had forwarded the letter of Shri Anumula Revanth Reddy, Member of Parliament to SEAC for clarifying the issues raised and submit a report. The following points are extracted from the letters of SEIAA and of Shri Anumula Revanth Reddy, Member of Parliament.

1. Present status of the project M/S DLF My Home Developers Limited
2. Encroachment of Narsingi Lake 2 and Mushkin Cheruvu by M/S DLF My Home Developers Limited
3. Hydrology of Narsingi Lake 2 and Mushkin Cheruvu
4. DLF My Home Developers Ltd had not intimated that a natural canal in Sy.No, 272 and 273 and Mushkin Cheruvu of Puppalguda (V) is passing from the project site. The Proponent has not obtained NOC from the concerned authorities towards diversion of canal
5. The Proponent has suppressed the facts and hid the information while submitting the documents for obtaining the E.C.
6. EC was obtained on DLF Home Developers Limited but the construction activity is carried out by M/S My Homes without obtaining any name change or amendment by SEIAA/SEAC and not obtained any approval plans from the Competent Authorities HMDA, DTCP.
7. The downstream outflow/floodwater from Narsingi Lake 2 and Mushkin Cheruvu to Nagireddykunta which is on other side of ORR is obstructed by huge constructions by M/s My Home DLF Avatar Project

8. As per Topo map, a natural canal from Narsingi Lake 2 and MushikinCheruvu of Puppalguda village is passing from My Home DLF Avatar Project site, the project proponent has not intimated/mentioned about it in documents submitted towards environmental clearance nor either obtained NOC/action plan or alternate plan towards diversion of the canal and closure of the channel violating the S.O.5733 (E) dt 14.11.2018 issued by MOEF&CC, GOI, which will lead to over flowing in the event of rainfall.
9. In respect of NCC Urbana Ventures by M/s NJC Avenues pvt. Ltd. In survey no. 478 (p), 479 (p), 482 (p), 483 (p), 486 (p) and 491 of Manchirevula village, Rajendranagarmandal, Rangareddy district the authorities have accorded building permission on the consultation of Irrigation Department with vide reference Lr, no. SE/HL&WMBC/871 dated 22/06/2012, only on the condition of compulsory construction of 9MT width covered drain for the free flow of natural drain/flood water which originates from the above mentioned water bodies in Sy No 272 & 273 and Mushikincheruvu (Narsingi village) of Puppalguda village, natural water canal passes through My Home DLF Avatar Project but in respect of My Home DLF Avatar Project this condition was conveniently relaxed by the concern authorities to favour the said project proponent, which will lead to disastrous implications at a later date.
10. As per Environmental Clearance no water bodies were mentioned and no action plan has been specified nor is any NOC obtained from the competent authority for Filling of the natural canal or diversion of the canal. The project proponent has closed the canal without obtaining the approvals and violating the Environmental Norms as per the S.O. no. 5633 (E) dated 14th November 2018, also suppression of the facts & hiding the information while submitting the documents for the EC and for obtaining permission for construction.
11. The project of M/s My Home DLF Avatar falls under 111 Osmansagar to Gandipet 111, which may not come under the 84 villages but within 10 km radius of Himayatsagar and Osman sagar, still the project area falls under GO MS 111 MA UD: For the protection of raw water channel from Osmansagar to Asifnagar no layout or building permission should be granted by MCH/HUDA/DTSCP up to a maximum of 100 feet from the conduit site boundary. While approving the layouts along the conduit, a minimum of 9 meters wide road plus green belt to maximum width of 100 feet should be insisted to act as buffer on either side of conduit and the green belt shall be accounted as part of mandatory open space to be left the layout. Drainage pipelines must be laid parallel to conduit and no sewerage/sullage water discharged shall be allowed from the layouts towards conduit.
12. Therefore as per GO total 100 feet(Buffer zone) + 9 meters (Green Area) + (Setback norms as per Govt rules) of open areas has to be left, however as per physical appearance of the project site, the project proponent has laid concrete road in the buffer zone for access to the project. No setbacks as rules hence violating GO 111

Observations:

14

The committee had visited the *My Home DLF Avatar Project*. The project site is plotted on Survey of India Topographical map covering 2 Km radius (Map 1). This Topo map is the base for all the projects based on which Environmental clearance is issued.

1. As on the date, the project is completed and occupied after obtaining the Final Occupancy Certificates

from Fire Services Department vide letter bearing no. 175660002019
dated 08.04.2019, 185620002019 dated 08.04.2019, 185660002019
dated 08.04.2019, 185670002019 dated 08.04.2019, 185680002019
dated 08.04.2019, 324890002020 dated 15.02.2020, 324920002020

- i. Dated 15.02.2020, 324930002020 dated 15.02.2020
32940002020
- ii. dated 15.02.2020, 324950002020 dated 15.02.2020,
- iii. HMDA Occupancy Certificate bearing nos.
6547/MSB/ORRGC/PLG/H/2011 dated 24.05.2019 and
6547/MSB/ORRGC/PLG/H/2011 dated 27.04.2020

Consent & HWA Order ("CFO") from Telangana State Pollution Control Board ("TSPCB") vide letter bearing no. 200422352294 dated 24.02.2020. The said authorities have inspected the site physically and upon verification of compliance of conditions of respective approvals, they have issued the necessary clearances for Occupancy.

2. As per the village Revenue map (Map 2) and as per the Topo sheets of Poppalaguda village, there is no encroachment of Narsingi Lake 2 and Muskin Cheruvu by M/s My Home Avatar project situated at land in Sy.Nos. 217 (P), 218, 219, 220, 221, 222, 223, 224 and 225 of Narsingi Village and Sy.Nos. 263, 264, 265, 266 and 267 (P) of Puppalguda village, Gandipet Mandal (erstwhile Rajendranagar Mandal), Ranga Reddy District, Telangana.

3. Hydrological data on the RLs of the said water bodies are as stated below:
Nagireddy Kunta is on the other side of the Outer ring road which is at the level of 531m.
Muskin Cheruvu at the level of 533m
Narsing Lake is at the level of 528m
Detailed hydrological map is enclosed (Map 3)

4. As per the Topo map, there is no connection between Muskin Cheruvu and Nagireddy Kunta through any streams. The same can be observed from the Topo map attached hereto. As per the Topo map there is no water canal/channel is passing through the My Home Avatar project situated at land in Sy.Nos. 217 (P), 218, 219, 220, 221, 222, 223, 224 and 225 of Narsingi Village and Sy.Nos. 263, 264, 265, 266 and 267 (P) of

Puppalguda village, Gandipet Mandal (erstwhile Rajendranagar Mandal), Ranga Reddy District, Telangana. As per the Google 2003 image an agricultural outlet channel from Sy.no. 272 and 273 passes is feeding the agricultural fields. However in Google 2008 image it appears a drastic change in Land Use Pattern and the water drain coming from Sy. No, 272 and 273 is not seen (Maps 4 and 5).

5. All the documents submitted by the proponent are also on the MOEF & CC site
6. EC was obtained on DLF Home Developers Limited but the construction activity is carried out by M/S My Homes without obtaining any name change or amendment by SEIAA/SEAC and not obtained any approval plans from the Competent Authorities HMDA, DTCP. The Proponent has not approached SEAC/SEIAA for neither for amendment nor for the name change. On enquiring the proponent has given the following statement:

(Documents Attached)

M/s. DLF Homes Ltd is the Land Owner and Principal Developer of the Land and has obtained EC in its name. After obtaining EC it has entered into Joint Development with My Home Constructions for development of the project and DLF continues to be the land owner and Joint Developer of the project. There is no change of ownership till the end of the project. Hence, the amendment of EC is not required.

7. As per the topo sheet, google image and contour map and hydrological map there is no water channel that connects Mushikin Cheruvu to Nagireddykunta which is on other side of ORR. Based on this data no obstruction is caused by huge constructions by M/s My Home DLF Avatar Project. However, there are couple of streams that flow from MushkinCheruvu towards south west and join Narsing lake 2 as shown in maps.
8. As per Topo map, there is no natural canal flows from Narsingi Lake 2 and MushikinCheruvu of Puppalguda village is passing through My Home DLF Avatar Project site. The same is observed in Google images also. As per the Google 2003 image an agricultural outlet channel from Sy.no. 272 and 273 passes is feeding the agricultural fields. However in Google 2008 image it appears a drastic change in Land Use Pattern and the water drain coming from Sy. No, 272 and 273 is not seen (Maps 4 and 5). Based on this data it appears that there is no diversion of natural flow from Narsingi Lake 2 and MushikinCheruvu of Puppalguda village.
9. Musi River flows near Manchirevula village, Rajendranagarmandal, Rangareddy district where NCC Urbana Ventures by M/s NJC Avenues pvt. Ltd. In Manchirevula village survey no. 478 (p), 479 (p), 482 (p), 483 (p), 486 (p) and 491. The authorities have accorded building permission on the consultation of irrigation department with vide reference Lr, no. SE/HL&WMBC/871 dated 22/06/2012, only on the condition of compulsory construction of 9MT width covered drain for the free flow of natural

drain/flood water. My Home Avatar project situated at land in Sy.Nos.217 (P), 218, 219, 220 221, 222, 223, 224 and 225 of Narsingi Village and Sy.Nos:263, 264, 265, 266 and 267 (P) of Puppalguda village is far away from the River Musi. However as per the map, there is a raw water channel from Osmansagar to Asifnagar is passing on the northern boundary of the Project site and 30 meters is left which includes green belt, shoulders, carriage way, footpath and buffer zone. DLF My Home Avatar Building premises is situated 30 meters from the bank of the raw water channel (Map 6). Since the Layouts along the conduit should have a minimum of 9 meters wide road plus green belt to a maximum of 100 feet to act as buffer, the proponent has developed 4.5 meters green belt, 1 meter shoulder, 10 meters drive way (road), 2.5 meters foot path and left 12 meters as buffer zone.

10. As per the topo map there are no water bodies are present in the proposed project therefore in the Environmental Clearance no water bodies were mentioned and no action plan has been specified. All the documents submitted by the proponent are also on the MOEF & CC site.
11. As per the map, there is a raw water channel from Osmansagar to Asifnagar is passing on the northern boundary of the DLF My Home Avatar Project site. The proponent had left 30 meters from the raw water channel which includes green belt, shoulders, carriage way, footpath and buffer zone. DLF My Home Avatar Building premises is situated 30 meters from the bank of the raw water channel (Map 6). Since the Layouts along the conduit should have a minimum of 9 mtrs wide road plus green belt to a maximum of 100 feet to act as buffer. The proponent has developed 4.5 meters green belt, 1 meter shoulder, 10 meters drive way (road), 2.5 meters foot path and left 12 meters as buffer zone. The details are given in the map no.

12. The GO 111, 3 (ii) reads

"For the protection of raw water channel from Osmansagar to Asifnagar no layout or building permission should be granted by Municipal Corporation of Hyderabad / Hyderabad Urban Development Authority / Director of Town and Country Planning up to a maximum of 100 ft from the conduit site boundary. While approving the layouts along the conduit, a minimum of 9 mtrs wide road plus green belt to a maximum width of 100ft should be insisted to act as buffer on either side of conduit and the green belt shall be accounted as part of mandatory open space to be left the layout. Drainage pipe lines must be laid parallel to the conduit and no sewerage/sullage water discharged shall be allowed from the layouts towards the conduit"

DLF My Home Avatar Building premises is situated 30 meters from the bank of the raw water channel (Map6). The Layouts along the conduit should have a minimum of 9mtrs wide road plus green belt to a maximum of 100 feet to act as buffer. The proponent has developed 4.5 meters green belt, 1 meter shoulder, 10 meters drive way (road), 2.5 meters foot path and left 12 meters as buffer zone. It appears that there is no deviation of GO 111. However, mandatory set backs and build rules pertaining to the construction in the jurisdiction of GO 111 the competent authority is HMDA. The project land does not fall in the areas listed in G.O.Ms.No.111 dated 08.03.1996. However, a raw water channel is passing near by the project site (outside of the project site) and the company has obtained No Objection Certificate ("NOC") from Hyderabad Metropolitan Water Supply and Sewerage Board ("HMWS&SB). As per the NOC issued by HMWS&SB, the company shall maintain a maximum width of 100 ft from the conduit as buffer zone and the same shall be treated as part of mandatory open space. Upon inspection of the project, the company complied with the conditions of HMWS&SB NOC and other statutory permissions while developing the project.

General Comments

The Company / Developers has not encroached / obstructed / damaged the flow of natural water from Narsingi Lake -2, MuskinCheruvu to NagireddyKunta. They are not located adjacent to the project site and there is no common water channel connecting these 3 water bodies. The NOC from Irrigation Department is required only in case, if the project site is bounded by any water body or any notified / defined water channels / streams passing through the project site. In the present case the NOC from Irrigation may not be required.

The company has submitted its proposal along with detailed report, maps and presentation in the State Level Expert Appraisal Committee ("SEAC") meetings held on 18.08.2015, 17.11.2015 and 09.12.2015 and after examination of the site position and impact on environment in accordance with EIA notification, 2006, the SEAC & SEIAA has issued the Environmental Clearance bearing no. SEIAA/TS/RRD-71/2015 dated 31.12.2015 to the project.

Copy of:

Map 1.Topo Sheet

Map 2.Revenue Village Map

Map 3.Contour map

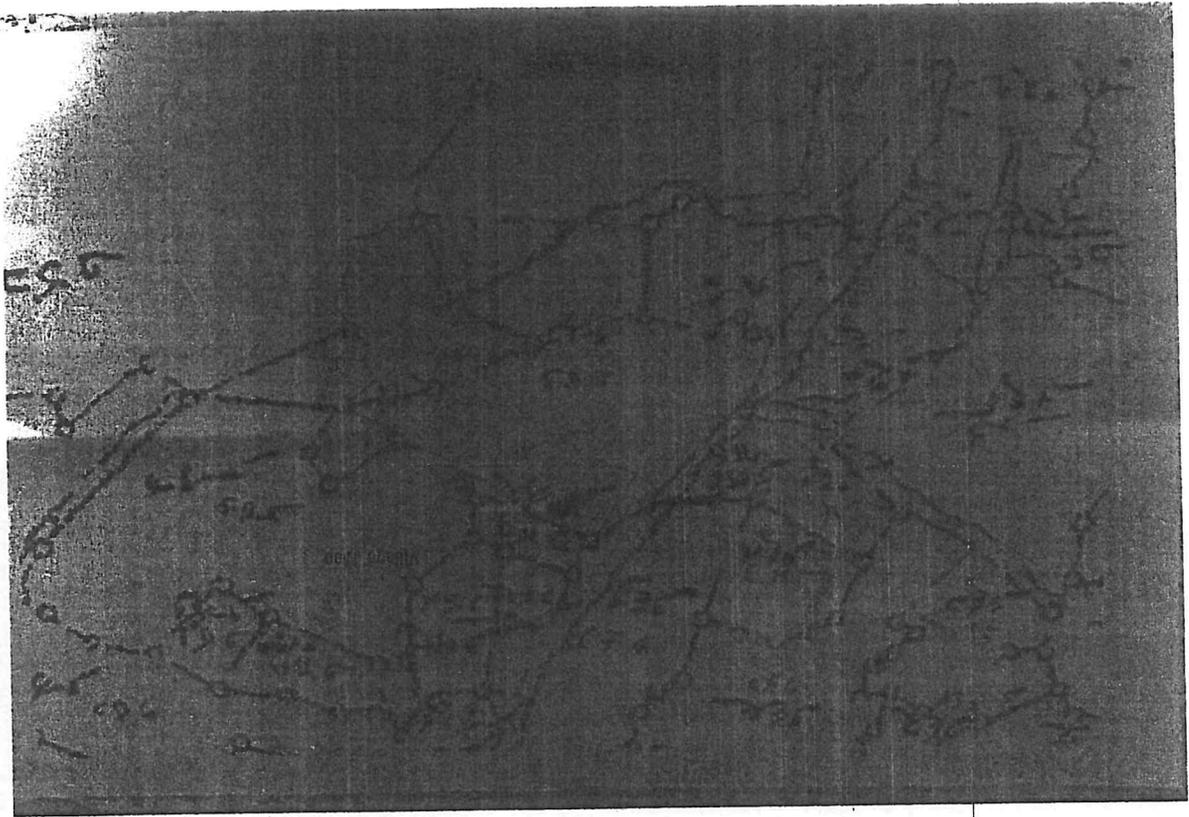
Map 4.Google Imagery 2003

Map 5. Google Imagery 2008

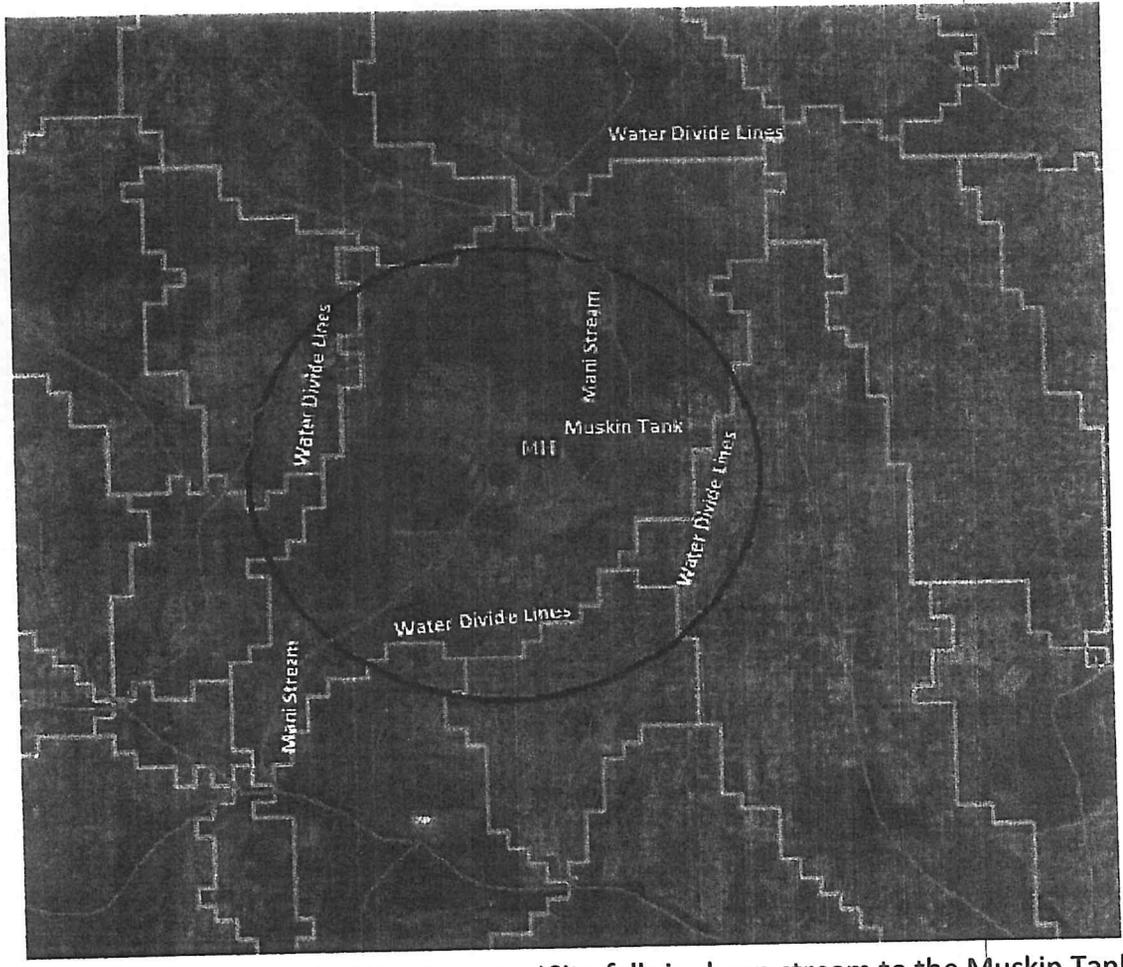
Map 6.Drawing of the Osmansagar-Asifnagar water channel passing northern side of the project

Map 7.HMDA MasterPlan

Environmental Clearance issued by SEIAA

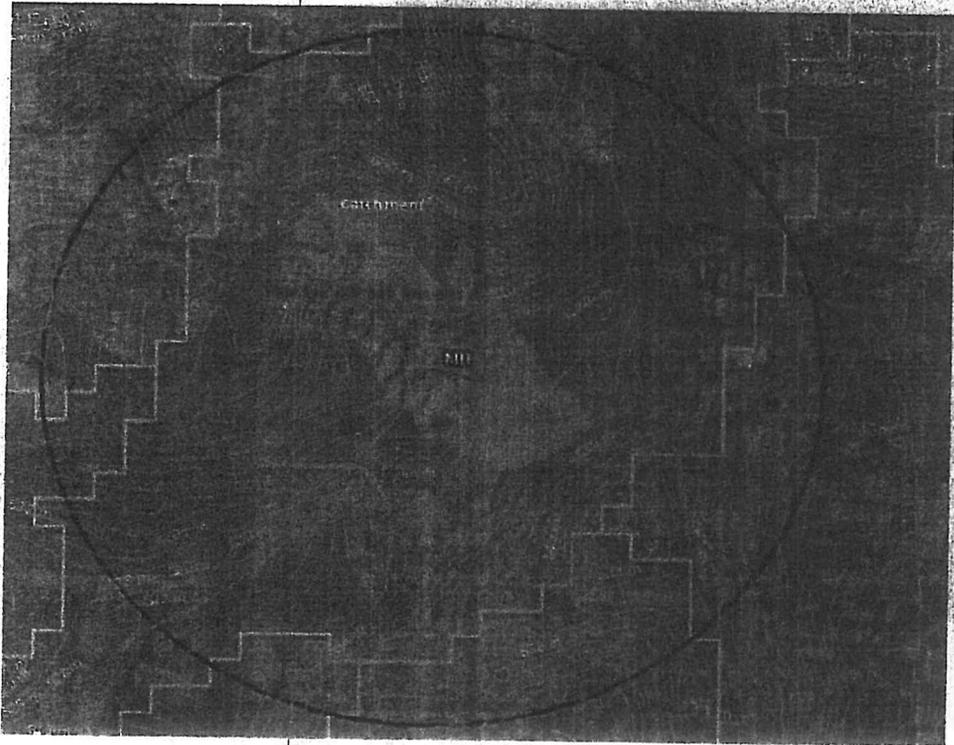


Map 3 Micro-Watershed/Catchments showing in down stream to the Muskin Tank



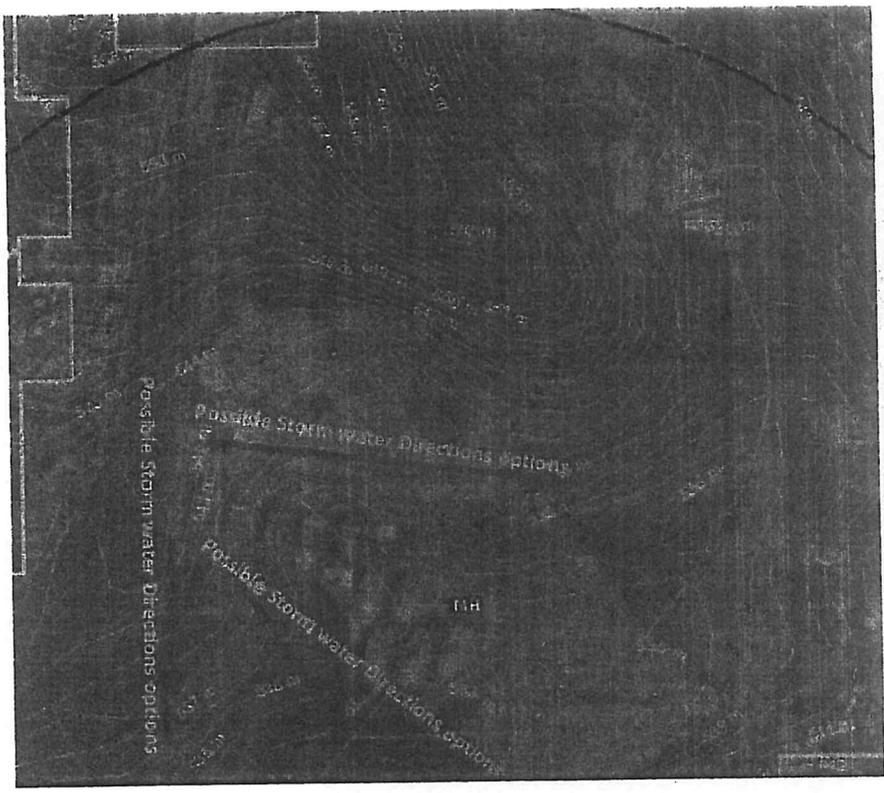
Map 3 b Micro-Watershed/Catchments a)Site falls in down stream to the Muskin Tank b) Stream from

Muskin tank is flowing along southern boundary of the Site c) Undefined or water flow path with limited catchment was observed at Site

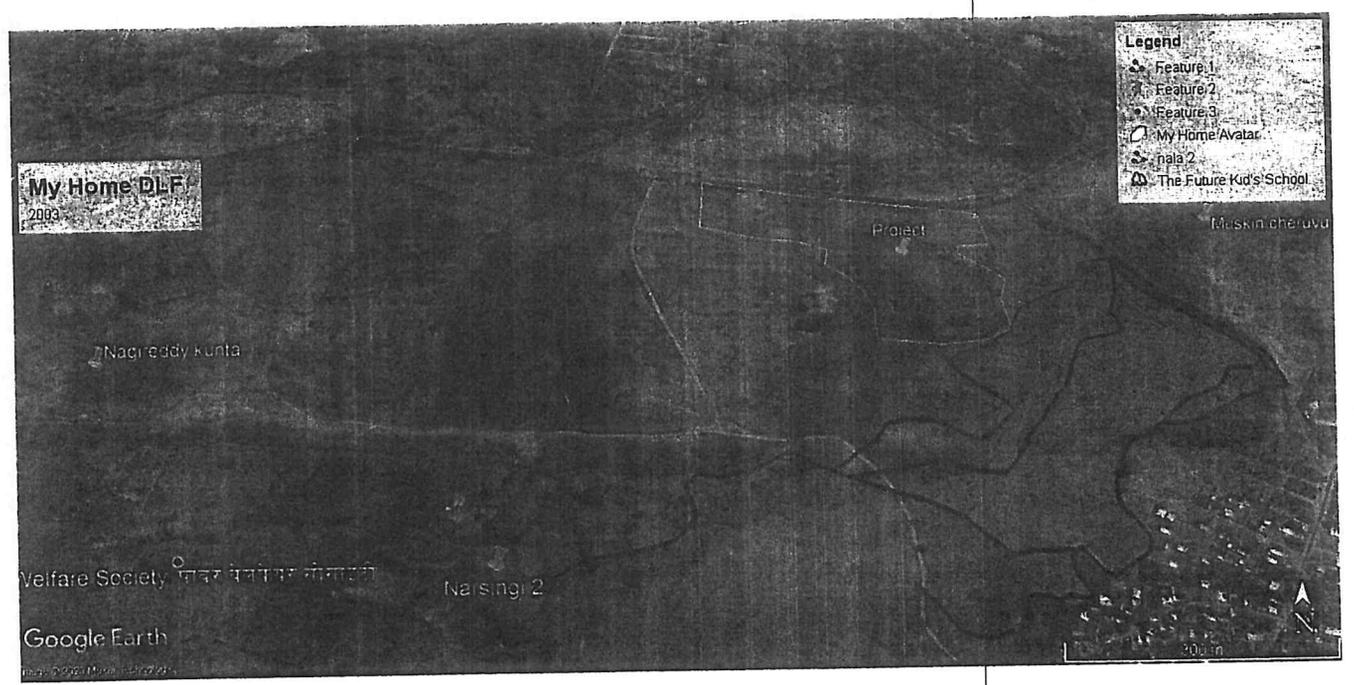


Map 3c Detailed topographic survey of catchment a) Storm water volume estimations (100 year return period analysis) b) Possible options of the Storm water diversion c) Establishment of detailed storm water infrastructure for the same d) Stream from Muskin tank is flowing along southern boundary of the Site e) Undefined or water flow path with limited catchment was observed at Site

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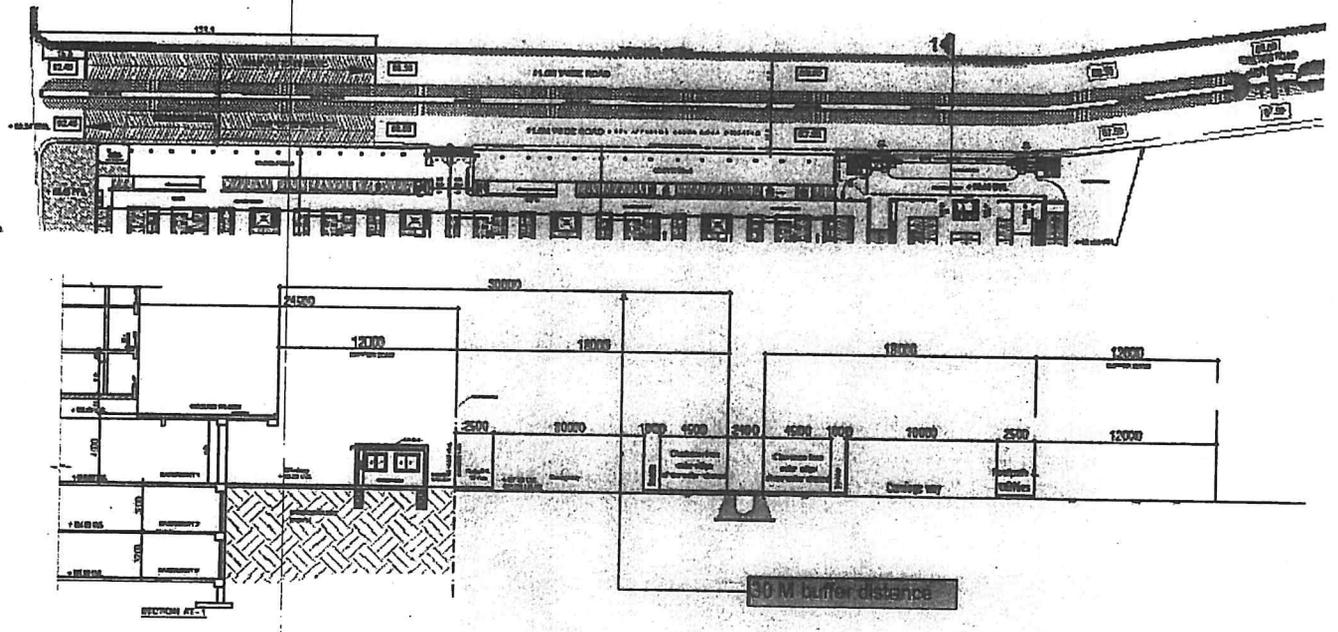


MAP-4

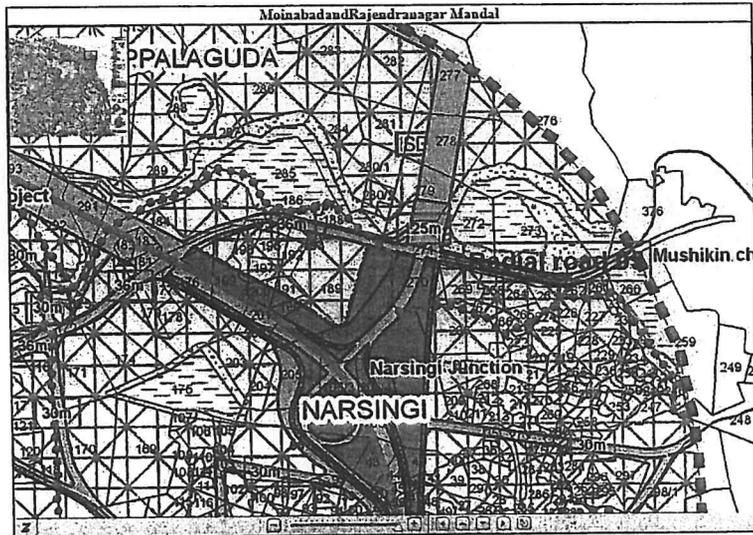




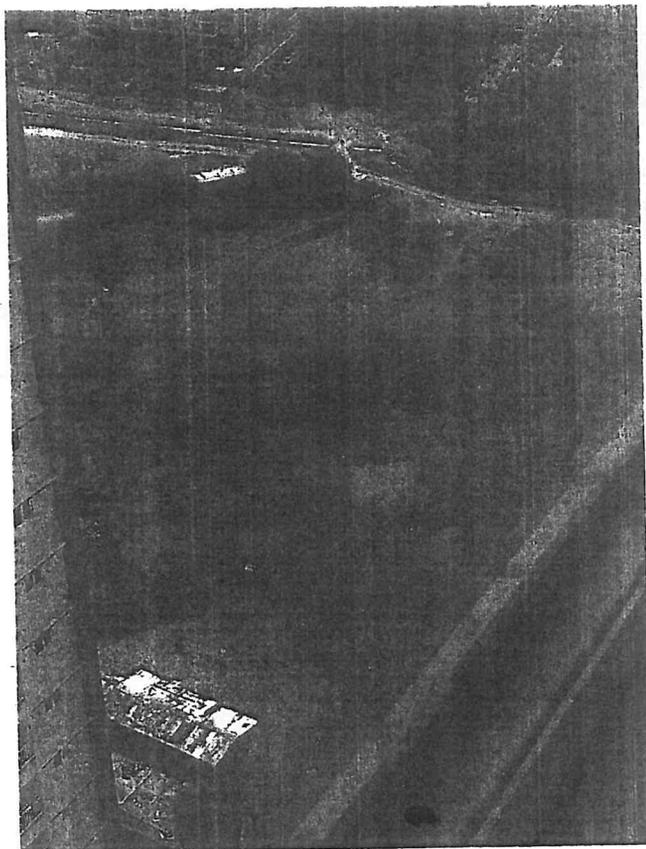
MAD-6



MAP-7



Photo



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HYDERABAD METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD



www.hyderabadwater.gov.in
Metro Customer Care Tel: 155313

OFFICE OF THE CHIEF GENERAL MANAGER (E),
TRANSMISSION CIRCLE, HMWSSB,
KHAIRATABAD, HYDERABAD- 500 004T.S

NO OBJECTION CERTIFICATE

Sub:-HMWSSB- Transmission Circle- Application of M/s My Home Constructions Pvt. Ltd - Permission for Construction of Radial Road No.5 at Puppalaguda Narsingi Village, Gandipet (M). R.R. District - NOC Issued-Regarding.

- Ref:-1) Representation of M/s My Home Constructions Pvt. Ltd., Dated: 30.06.2018 addressed to MD HMWSSB
- 2) G.O Ms No 111, Dated: 08-03-1996.
 - 3) Govt. Memo No.261/I 1/2006 M.A & U.D(I 1) Dept., Dated: 16-07-2007
 - 4) T.O.Memo No. CGM (E)/T.C/T1/Dn. XVII/NOC/2018-19/1274, Dt:16/07/2018 w.r.t. MD.HMWSSB CC No. 3125, Dtd: 05/07/2018.
 - 5) Director (Technical) Office memo No 451/Encls, Dated: 18/07/2018 addressed to GM(E), O&M Division No.XVII, Bhojagutta.
 - 6) GM (E)/O&M Div.XVII, Bhojagutta Lr. No.GM(E)/O&M Div.XVII/NOC/2018-19/ 547, Dated. 28-07-2018
 - 7) Director (Tech), HMWSSB Memo No. DT/DCE-S9/NOC/2018-19/ 509/A, Dated: 31/07/2018.

Vide reference 7th cited, am authorized to issue 'No Objection Certificate' to M/s My Home Constructions Pvt. Ltd for "NO Objection Certification" from HMWSSB to enable for applying permission from for development of Master Plan of HMDA, Radial Road No.5 which is proposed for connectivity from Mehdipatnam to ORR Service Road at Puppalaguda Village from KM +325 to KM 5+800 along the Heritage Channel (Raw Water Conduit) Gandipet (M), Rajendra Nagar, Rangareddy District. The General Manager (Engg), O&M Div.No.XVII, Bhojagutta vide reference 6th cited has informed that the site was inspected on 28-07-2018 along with DGM(E) and Manager (E), Osmansagar and observed that the applicant's site is located all along the southern side of Osmansagar Raw Water Conduit from ORR Service Road in between Chainage Ch Nos 167.00 and 178.00. The applicant has requested to accord permission to develop the Radial Road No 5 on Northern side and approach Road on Southern side by providing Ramp at a length of about 100.00 Rmt by constructing a Bridge over the Raw water Conduit. During the inspection the applicant has requested to give permission to construct a Culvert at Ch No. 178.00 to Cross the Conduit.

HMWSSB has no objection for obtaining permission from HMDA for development of Master Plan of HMDA, Radial Road No.5 which is proposed for connectivity from Mehdipatnam to ORR Service Road at Puppalaguda Village from KM +325 to KM 5+800 along the Heritage Channel (Raw Water Conduit) Gandipet (M), Rajendra Nagar, Rangareddy District. As per G.O.Ms.No-111 M.A dt:08.03.1996, under point no.3 (ii) the condition for protection of raw water channel from Osmansagar to Asifnagar is that no layout or building permission should be granted by Municipal Corporation of Hyderabad / Hyderabad Urban Development Authority / Director of Town and Country Planning up to a maximum of 100 ft from the conduit site boundary.

Contd. .2.



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**OCCUPANCY CERTIFICATE FOR BLOCK 6, BLOCK 7, BLOCK 8, BLOCK 9, BLOCK 10 AND
AMENITIES BLOCK**

Ref.	Building Permit / Proceedings No	6547/MSB/ORRGC/PLG/H/2011			Date	14	03	2016
	Building Commencement Notice submitted by the Applicant				Date	-	-	-
	Building Completion Notice Submitted by the Applicant				Date	06	03	2020
	File No.	6547/MSB/ORRGC/PLG/H/2011						
The Owners/Builder/Developer /Licensed Architect/Engineer / Structural Engineer have given the Building Completion Notice that the building has been completed as per the specifications of Sanctioned Plans and it is declared that the building conforms in all respects to the requirements of the building regulations contained under the statutory provisions in the respective Municipal Act and Building Bye Laws/Rules issued by the Govt. This is to certify that the building has been inspected and is declared fit for occupation.								
A	NAME OF THE OWNER / DEVELOPER		M/s. My HOME CONSTRUCTIONS Pvt Ltd					
B	LOCATION OF THE PROPOSED SITE		NARSINGI (V), PUPPALGUDA VILLAGE, RAJENDRANAGAR (M) R.R. DISTRICT.					
1	Plot No.		-					
2	Sanctioned Layout No. / LRS No.		-					
3	Survey No.	Village	217/P, 218 to 225, (NARSINGI) 263 to 266, 267/P, 268, 269 & 270/P (PUPPALGUDA)			NARSINGI (V), PUPPALGUDA VILLAGE, RAJENDRANAGAR (M)		
4	Premises / Door No.		-					
5	Road / Street		-					
6	Ward No.	Block No.	-					
7	Locality		-					
8	Circle	Division	-					
9	City / town	District	NARSINGI (V), PUPPALGUDA VILLAGE, RAJENDRANAGAR (M) R.R. DISTRICT					
C	DETAILS OF THE COMPLETED BUILDING							
1	Building Permit / Proceeding No.	6547/MSB/ORRGC/PLG/H/2011			Date	14	03	2016
2	a	Due date for completion of the Building			Date	-	-	-
	b	Date on which completion notice submitted			Date	06	03	2020
	c	Whether it is completed within stipulated time						
	d	If No, the fine collected (Rs.)						
3	Site Area (m ²)	As per Documents	As per submitted Plan	Road Widening Area	Net Area			
		96529.80 Sq Mtrs	96529.80 Sq Mtrs	5156.00 Sq Mtrs	91,373.80 Sq Mtrs			
4	No of Floors 6,7,8,9,10 Blocks		Cellar	Stilt	Ground	Upper Floors		
	a	As per sanctioned plan	3 CELLAR		GROUND	30 UPPER FLOORS		
	b	As per complete Building plan	3 CELLAR		GROUND	30 UPPER FLOORS		
	No of Floors Amenities Blocks							
5	a	As per sanctioned plan	3 CELLAR		GROUND	3 UPPER FLOORS		
	b	As per complete Building plan	3 CELLAR		GROUND	3 UPPER FLOORS		
6	Use of the Building 6,7,8,9,10 Blocks							
	a	As per sanctioned plan	PARKING		RESIDENTIAL	RESIDENTIAL		
	b	As per complete Building plan	PARKING		RESIDENTIAL	RESIDENTIAL		
	Use of the Building Amenities Block							
7	a	As per sanctioned plan	AMENITIES (3 CELLAR + Ground + 3 Floors)			AMENITIES (3 CELLAR + Ground + 3 Floors)		
	b	As per complete Building plan	AMENITIES (3 CELLAR + Ground + 3 Floors)			AMENITIES (3 CELLAR + Ground + 3 Floors)		
8	Floor Area (m ²) 6,7,8,9,10 Blocks							
	a	As per sanctioned plan	198100.5 Sq Mtrs each Block 39620.10			198100.5 Sq Mtrs each Block 39620.10		
	b	As per complete Building plan	198100.5 Sq Mtrs each Block 39620.10			198100.5 Sq Mtrs each Block 39620.10		
	Floor Area (m ²) Amenities Blocks		4703.30 Sq Mtrs			4703.30 Sq Mtrs		
9	a	As per sanctioned plan						
	b	As per complete Building plan						
	Setbacks (m) 6,7,8,9,10 Blocks		NORTH	SOUTH	EAST	WEST		
	a	As per Sanctioned Plan	29.0	20 & 31.45	20.0	20.0		
10	b	As per Completed Building Plan	29.0	20 & 31.45	20.0	20.0		
	c	Extent of deviation in %						
d	Fine Paid (Rs)							
11	Height (m)	As per sanction plan	92.95 Mtrs			As per completed Building Plan		
			92.95 Mtrs			92.95 Mtrs		

To,
M/s My Home Construction Pvt Ltd
#1-123, 8th Floor, My Home Hub,
Hi-Tech City, Madhapur,
Hyderabad 500081


for Metropolitan Commissioner
Director Planning-I

(2)

(3)

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**OCCUPANCY CERTIFICATE FOR BLOCK 1, BLOCK 2, BLOCK 3, BLOCK 4, BLOCK 5 AND
AMENITIES BLOCK**

Ref:	Building Permit / Proceedings No.	6547/MSB/ORRGC/PLG/H/2011			Date	14	03	20
	Building Commencement Notice submitted by the Applicant				Date	-	-	-
	Building Completion Notice Submitted by the Applicant				Date	20	04	20
	File No.	6547/MSB/ORRGC/PLG/H/2011						
The Owners/Builder/Developer /Licensed Architect/Engineer / Structural Engineer have given the Building Completion Noti that the building has been completed as per the specifications of Sanctioned Plans and it is declared that the building conform in all respects to the requirements of the building regulations contained under the statutory provisions in the respective Municipal Act and Building Bye Laws/Rules issued by the Govt. This is to certify that the building has been inspected and is declared fit for occupation.								
A	NAME OF THE OWNER / DEVELOPER		M/s. My HOME CONSTRUCTIONS Pvt Ltd					
B	LOCATION OF THE PROPOSED SITE		NARSINGI (V), PUPPALGUDA VILLAGE, RAJENDRANAGAR (M) R.R. DISTRICT					
1	Plot No.		-					
2	Sanctioned Layout No. / LRS No.		-					
3	Survey No.	Village	217/P, 218 to 225, (NARSINGI) 263 to 266, 267/P, 268, 269 & 270/P (PUPPALGUDA)			NARSINGI (V), PUPPALGUDA VILLAG RAJENDRANAGAR (M)		
4	Premises / Door No.		-					
5	Road / Street		-					
6	Ward No.	Block No.	-					
7	Locality		-					
8	Circle	Division	-					
9	City / town	District	NARSINGI (V), PUPPALGUDA VILLAGE, RAJENDRANAGAR (M) R.R. DISTRICT					
C	DETAILS OF THE COMPLETED BUILDING							
1	Building Permit / Proceeding No.	6547/MSB/ORRGC/PLG/H/2011			Date	14	03	20
2	a	Due date for completion of the Building			Date	-	-	-
	b	Date on which completion notice submitted			Date	20	04	20
	c	Whether it is completed within stipulated time						
	d	If No, the fine collected (Rs.)						
3	Site Area (m ²)	As per Documents	As per submitted Plan	Road Widening Area	Net Area			
		96529.30 Sq Mtrs	96529.30 Sq Mtrs	5156.00 Sq Mtrs	91,373.80 Sq Mtrs			
4	No of Floors 1,2,3,4,5 Blocks		Cellar	Still	Ground	Upper Floors		
	a	As per sanctioned plan	3 CELLAR		GROUND	30 UPPER FLOORS		
	b	As per complete Building plan	3 CELLAR		GROUND	30 UPPER FLOORS		
	No of Floors Amenities Blocks							
	a	As per sanctioned plan	3 CELLAR		GROUND	3 UPPER FLOORS		
	b	As per complete Building plan	3 CELLAR		GROUND	3 UPPER FLOORS		
5	Use of the Building 1,2,3,4,5 Blocks							
	a	As per sanctioned plan	PARKING		RESIDENTIAL	RESIDENTIAL		
	b	As per complete Building plan	PARKING		RESIDENTIAL	RESIDENTIAL		
	Use of the Building Amenities Block							
	a	As per sanctioned plan	AMENITIES (3 CELLAR + Ground + 3 Floors)			AMENITIES (3 CELLAR + Ground + 3 Floors)		
	b	As per complete Building plan	AMENITIES (3 CELLAR + Ground + 3 Floors)			AMENITIES (3 CELLAR + Ground + 3 Floors)		
6	Floor Area (m ²) 1,2,3,4,5 Blocks							
	a	As per sanctioned plan	198100.5 Sq Mtrs each Block			198100.5 Sq Mtrs each Block 39620.10		
	b	As per complete Building plan	198100.5 Sq Mtrs each Block			198100.5 Sq Mtrs each Block 39620.10		
	Floor Area (m ²) Amenities Blocks							
	a	As per sanctioned plan	4703.30 Sq Mtrs			4703.30 Sq Mtrs		
	b	As per complete Building plan	4703.30 Sq Mtrs			4703.30 Sq Mtrs		
7	Setbacks (m) 1,2,3,4,5 Blocks		NORTH	SOUTH	EAST	WEST		
	a	As per Sanctioned Plan	29.0	20 & 31.45	20.0	20.0		
	b	As per Completed Building Plan	29.0	20 & 31.45	20.0	20.0		
	c	Extent of deviation in %						
	d	Fine Paid (Rs)						
8	Height (m)	As per sanction plan	As per completed Building Plan					
		92.95 Mtrs	92.95 Mtrs					

To,
M/s My Home Construction Pvt Ltd
#1-123, 8th Floor, My Home Hub,
Hi-Tech City, Madhapur,
Hyderabad 500081

Sd/-
for Metropolitan Commissioner
Director Planning-I

//t.c.f.b.o//


 Planning Officer (YR) 24/5/2011
 HMDA

